

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

10/03/1989

Neither applicant nor his advocate present. Mr. N.S. Shevde, learned advocate for the respondents requests leave to produce the speaking order. Allowed to do so in the course of the day with copy to the opponent. The case be posted on 23rd March, 1989 for orders.


(P H Trivedi)
Vice Chairman

*Mogera

(6)

O.A./373/87

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

12/5/1989

Heard Mr. M.R. Anand and Mr. N.S. Shevde, the learned advocates for the applicant and the respondents. The respondents have filed an order dated 4/2/1989 in accordance with our directions of 6/1/1989 on which the petitioner wants to consider certain consequential steps for making any representation and for this time is required. 15 days time allowed. The case be posted on 9/6/1989 for final hearing.



(P.H. Trivedi)
Vice Chairman

a.a.bhatt

O.A./373/89

with

MA/535/89

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Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

1/9/1989

Heard Mr.N.S.Shevde learned advocate for the respondents. Amendment allowed. The respondents are at liberty to file reply to the amended petition after the amendment is carried out by the petitioner within 10 days. Registry to do the needful. Thereafter the case be posted for hearing. With this order, MA/535/89 stands disposed of.

Trivedi
(P.H.Trivedi)
Vice Chairman

a.a.bhatt

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

24/10/1989

Mr.H.V.Thakore for Mr.M.R.Anand and Mr.N.S.Shevde learned advocates for the applicant and the respondent present. Learned advocate for the applicant's application for withdrawal be recorded on file. Allowed to be withdrawn. So disposed of.


(P.H.Trivedi)
Vice Chairman

a.a.bhatt